

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
STARRED QUESTION NO. 354
TO BE ANSWERED ON WEDNESDAY, THE 23RD DECEMBER, 2015**

WORKS UNDER MPLAD SCHEME

***354. SHRI BHANU PRATAP SINGH VERMA:**

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the present status of the works carried out through the Member of Parliament Local Area Development Funds Scheme in various States including Uttar Pradesh during Fifteenth Lok Sabha;**
- (b) whether some funds of Ex-Members of Parliament are still available;**
- (c) if so, the details thereof;**
- (d) the present status of the sanctioned works of the Members of previous Lok Sabhas in various States including Uttar Pradesh; and**
- (e) the steps taken by the Government to complete the pending/unfinished work?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]

(a) to (e): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 354 for answer on 23-12-2015.

(a) to (d): State/UT-wise cumulative position as on 30.11.2015 of release and expenditure and works recommended, sanctioned and

completed, based on information furnished by the District Authorities, in respect of 15th Lok Sabha MPs, is given in Annexure-I.

The funds under the Members of Parliament Local Area Development Scheme (MPLADS) are non-lapsable both at the end of the Union Government and at the end of the District Authority. The unspent balances of a particular year are utilized in the subsequent year (s).

All valid recommendations of eligible works, within the entitlement of the MP, duly made and received in the office of the District Authority till the last date of the term of the MP, are required to be implemented.

In the case of the Lok Sabha, the unspent balance, after implementing all valid recommendations of eligible works of the former MP, is transferred to the MPLADS account of the successor sitting MP. The un-released funds, if any, pending with Government of India, are first released for completion of the valid recommendations of eligible works of the former MP and thereafter released to the account of the successor MP.

State/UT-wise position of un-released funds of the 15th Lok Sabha, which are pending for release due to non-receipt of the necessary documents and certificates from the District Authorities, is given in Annexure-II.

Implementation of the works at the field level and the MP-wise accounting is undertaken by the District Authorities.

Position of former MP-wise pending valid recommendations of eligible works is not centrally maintained.

The State/UT-wise cumulative position as on 30.11.2015 of release and expenditure and works recommended, sanctioned and completed, based on information furnished by the District Authorities, in respect of Lok Sabha MPs, since inception of the MPLADS, is given in Annexure-III.

(e): The Guidelines on MPLADS stipulate that all recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority should, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of the recommendations, with reasons thereof. The Guidelines on MPLADS prescribe that the time-limit for completion of the works should generally not exceed one year (it is not feasible to prescribe precise

time-frames for all the different types of works implemented under the Scheme).

The Ministry continuously emphasizes on the qualitative, rule-bound and time-bound implementation of the works under the Scheme.

Annexure-I

Annexure-I referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 354 for answer on 23.12.2015.

Physical and Financial Progress of 15th Lok Sabha (till 30-Nov-2015)							Rs. in crore	
S.No.	State/UT	Released by G.O.I.	Works Recommended		Works Sanctioned		Number of Works Completed	Expenditure incurred
			Number	Cost	Number	Cost		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	Nominated	38	1032	40.43	998	38.35	987	37.06
2	Andhra Pradesh	462.5	24545	497.26	24042	490.11	20637	437.82
3	Arunachal Pradesh	38	670	44.56	612	38.4	612	38.4
4	Assam	258.5	15013	254.45	14544	242.94	11711	224.84
5	Bihar	751.5	24563	915.14	16474	752.14	12066	656.39
6	Chhattisgarh	207.5	10496	270.43	7216	202.36	6006	190.23
7	Goa	34	379	35.87	361	34.98	305	30.05
8	Gujarat	481	39710	623.46	33711	521.68	31459	475.06
9	Haryana	190	10366	241.53	7656	187.54	7012	174.77
10	Himachal Pradesh	76	6528	82.21	6510	79.74	3111	72.1
11	Jammu & Kashmir	117.5	5058	122.54	4910	119.65	4302	108.21
12	Jharkhand	245.5	12050	269.2	9964	232.91	8053	218.37
13	Karnataka	509	18745	570.33	17365	525.18	12652	454.35
14	Kerala	389.5	11498	501.53	9508	410.3	9183	379.98
15	Madhya Pradesh	547	35163	631.4	29725	548.44	23929	516.11
16	Maharashtra	916.5	30038	1320.04	20733	985.86	17845	874.51
17	Manipur	38	654	38.4	654	38.4	642	38.1
18	Meghalaya	38	1526	50.4	1391	43.56	1257	40.81
19	Mizoram	19	438	19.19	438	19.19	438	19.19
20	Nagaland	19	182	16.53	182	16.53	182	16.53
21	Odisha	386.5	24117	427.24	20416	379.36	16214	337.18
22	Punjab	247	17374	269.01	16227	246.29	13398	242.25
23	Rajasthan	470	18777	513.5	16862	466.59	14178	418.93
24	Sikkim	19	193	19.54	186	19.12	175	17.63
25	Tamil Nadu	707	20053	761.74	19045	723.59	17976	656.36
26	Telangana	320.5	17197	352.71	16996	331.92	14264	297.47
27	Tripura	26.5	298	30.53	295	30.53	263	26.47
28	Uttar Pradesh	1512.5	51147	1764.05	46786	1457.37	38914	1338.79
29	Uttarakhand	87.5	7366	98.54	6435	85.61	4115	73.59
30	West Bengal	821	21628	915.68	19811	852.1	17040	779
31	A & N Islands	20	392	77.6	113	21.82	101	23.03
32	Chandigarh	20	358	25.33	185	20.99	145	18.35
33	D & N Haveli	20	220	33.55	187	27.11	220	21.29
34	Daman & Diu	19	310	26.97	224	15.99	153	15.94
35	Delhi	99	1590	263.24	1122	126.5	919	103.28
36	Lakshadweep	17.5	47	46.48	26	30.75	18	20.99
37	Puducherry	20	168	25.06	136	20.71	115	17.17
Total		10189	429889	12195.67	372046	10384.61	310597	9410.6

Note: 1. Interest accrued is not included in Col. No.3. (Interest accrued is also utilized by the honourable Members of Parliament for recommending MPLADS works.)

2. Unspent balances after completing eligible works of 14th Lok Sabha MPs transferred at the district level to the accounts of the 15th Lok Sabha MPs are not included in Col. No. 3. Unspent balances after completing eligible works of 14th Lok Sabha MPs

which were distributed to the accounts of the 15th Lok Sabha MPs by the State Governments/UT Administrations on de-limitation are also not included in Col. No.3.

- 3. All works recommended are given in Col. No. 4. (Examination by the District Authorities to see that they are eligible works under the Guidelines on MPLADS is undertaken in the normal course.)**
- 4. Expenditure incurred in Col. No. 9 includes expenditure incurred on completed works and on works in progress.**

Annexure-II

Annexure-II referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 354 for answer on 23.12.2015

State / UT-wise position of unreleased fund under MPLADS of the 15th Lok Sabha			
S. No.	State / UT	Number of instalments	Amount (in Rs. crore)
1	Andhra Pradesh	5	12.50
2	Assam	3	7.50
3	Bihar	11	27.50
4	Chhattisgarh	1	2.50
5	Goa	2	5.00
6	Gujarat	6	15.00
7	Jammu & Kashmir	1	2.50
8	Jharkhand	9	22.50
9	Karnataka	16	40.00
10	Kerala	1	2.50
11	Madhya Pradesh	2	5.00
12	Maharashtra	5	12.50
13	Odisha	5	12.50
14	Rajasthan	2	5.00
15	Tamil Nadu	13	32.50
16	Telangana	1	2.50
17	Tripura	5	12.50
18	Uttar Pradesh	5	12.50
19	Uttarakhand	3	7.50
20	West Bengal	10	25.00
21	Delhi	24	58.50
22	Lakshadweep	3	7.50
Total:		133	331.00

Note: 1. The funds are non-lapsable. They are released on receipt of the mandatory documents and certificates from the District Authorities.

2. In the other States/UTs, the funds of the 15th Lok Sabha have been fully released.

Annexure-III referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 354 for answer on 23.12.2015

Physical and Financial Progress in respect of Lok Sabha (Since inception till 30-Nov-2015)								Rs. in crore
S.No.	State / UT	Released by G.O.I.	Works Recommended		Works Sanctioned		Works Completed	Exp. incurred
			Number	Cost	Number	Cost	Number	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	Nominated	87.50	2022	88.25	1939	87.51	1583	83.10
2	Andhra Pradesh	1241.20	81696	1353.30	79660	1305.94	72296	1150.97
3	Arunachal Pradesh	102.60	2386	117.38	2095	99.35	2079	98.96
4	Assam	700.70	57978	670.75	56432	649.44	50835	619.50
5	Bihar	1944.45	90976	2242.47	65315	1866.74	54114	1661.51
6	Chhattisgarh	558.05	43730	691.09	32214	532.54	29751	508.56
7	Goa	92.60	1248	108.29	1126	97.66	926	81.93
8	Gujarat	1311.30	138330	1613.35	115963	1368.08	107908	1226.57
9	Haryana	508.00	41098	607.65	33643	490.47	30804	456.95
10	Himachal Pradesh	210.20	21998	212.17	21603	205.86	15572	192.61
11	Jammu & Kashmir	295.30	16695	308.63	17047	297.83	13735	261.89
12	Jharkhand	675.70	38009	750.07	31285	625.95	27482	592.58
13	Karnataka	1351.40	68541	1465.80	64667	1353.09	53972	1209.59
14	Kerala	1011.00	36243	1363.67	30864	1110.67	26471	944.71
15	Madhya Pradesh	1483.90	116470	1732.63	98062	1434.68	88210	1370.53
16	Maharashtra	2382.30	113320	3234.69	71693	2494.51	64124	2203.73
17	Manipur	105.10	4768	103.62	4207	102.10	3996	98.64
18	Meghalaya	105.10	5463	119.93	5122	105.94	4848	101.59
19	Mizoram	52.55	2877	50.39	2869	49.89	2844	49.45
20	Nagaland	52.55	1211	50.08	1211	30.08	1184	49.18
21	Odisha	1051.05	100657	1136.74	89510	1000.45	81782	913.50
22	Punjab	670.65	70353	702.04	66767	649.20	61165	622.69
23	Rajasthan	1231.25	78912	1279.03	73640	1176.52	68943	1090.04
24	Sikkim	52.55	744	52.07	735	51.40	680	48.28
25	Tamil Nadu	1954.45	80509	2142.15	77523	2035.38	73180	1831.82
26	Telangana	853.35	61754	959.24	58531	877.46	51905	780.32
27	Tripura	90.10	1429	92.83	1419	90.69	1347	82.76
28	Uttar Pradesh	4024.00	163896	4201.40	155663	3792.27	142106	3531.76
29	Uttarakhand	247.75	21320	247.05	19755	230.48	16195	207.69
30	West Bengal	2132.05	85026	2320.87	78836	2122.55	72172	1945.47
31	A & N Islands	47.55	1105	108.95	777	48.21	757	50.67
32	Chandigarh	52.55	1693	65.43	978	55.94	927	48.51
33	D & N Haveli	47.55	1324	62.17	1098	53.72	1119	47.08
34	Daman & Diu	50.05	1727	94.19	846	46.19	712	44.88
35	Delhi	275.85	7375	465.26	6808	309.00	6471	262.49
36	Lakshadweep	40.05	149	70.37	67	54.64	42	40.85
37	Puducherry	52.55	1247	77.34	833	58.36	747	47.07
	Total :	27144.85	1564279	30961.34	1370803	26960.79	1232984	24558.43

Note: 1. Interest accrued is not included in Col. No.3. (Interest accrued is also utilised by the honourable Members of Parliament for recommending MPLADS works.)

2. All works recommended are given in Col. No.4. (Examination by the District Authorities to see that they are eligible works under the Guidelines on MPLADS is undertaken in the normal course.)

3. Expenditure incurred in Col. No. 9 includes expenditure incurred on completed works and on works in progress.
